

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 283/1998

(2)

New Delhi this the 3rd day of February, 1998

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN

HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

Pankaj Kumar Tiwari
S/O Navratan Tiwari,
R/O D-II/B-9, Moti Bagh-I,
New Delhi.

... Applicants

(By Shri Harveer Singh, Advocate)

-Versus-

1. Union of India through
Secretary, Ministry of Defence,
South Block,
New Delhi.

2. The Director General,
Ordnance Services,
Ministry of Defence,
South Block, New Delhi.

3. The Commandant,
Central Ordnance Depot,
Delhi Cantt.,
New Delhi.

... Respondents

O R D E R (ORAL)

Shri Justice K. M. Agarwal :-

Heard the learned counsel for the applicant on admission.

2. The applicant was temporarily appointed by order dated 10.5.1997 subject to certain conditions. Clause (m) of the appointment letter specifically stated that the appointment would be on probation for two years. It is further mentioned in clause (e) that his services could be terminated by giving notice of

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(3)

one month from either side. The impugned order of termination has been made during the period of probation and after giving one month's salary in lieu of notice. We, therefore, find no infirmity in the order of termination. Accordingly, the application is hereby summarily dismissed.

Km

(K. M. Agarwal)
Chairman

R. K. Ahuja -
(R. K. Ahuja)
Member (A)

/as/